HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY ,THE FIFTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 11132 OF 2025

Between:

Annadata Paddy Boiling Industry, Rep. by its proprietor P. Dayakar Reddy, S/o. P.Anjaiah Reddy, Aged. 64 Years. Occ. Business, R/ o. 7-143, HUDA Complex, Saroornagar Mandal, Ranga Reddy District

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Revenue Commercial Tax Department Hyderabad.
2. The Commissioner of State Tax, Commercial taxes department, Goods and Services Tax (GST) Nampally, Hyderabad.
3. The Deputy Commissioner (ST I and ST-II), Commercial taxes department, Goods and Services Tax (GST) Nampally, Hyderabad.
4. The Assistant Commissioner (ST), Vanasthalipuram, Saroornagar Division, Ranga Reddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or more in the nature of a writ of Mandamus or any other appropriate writ order declaring the action of Respondent Nos.2 to 4 in issuing notice to the Petitioner firm for the financial year 2017-18 in DIN No.GST/36A1ZPP1716H1ZS/18 for Rs.3,08,992/, dt.18.12.2023 and for the Financial year 2018-19 in DIN No.GST/36ALZPP1716H1ZS/ 19 for Rs.2,32,711/-, dt.23.04.2024 and for the Financial year 2019-20 in DIN No.GST/36ALZPP1716H1ZS/20 for Rs.9,72,433/-, all the notices were issued in the month of March,2025 including DIN No. GST/36A1ZPP1716H1ZS/21 dt.24.02.2025 for the year 2020-21 and dropping the proceedings on DIN No.GST/36A1ZPP1716H1ZS/21, dt.24.02.2025 for the year 2020-21 on the explanation of the petitioner and proceeding on the DIN No.GST/36A1ZPP1716H1ZS/18 for Rs.3,08,992/-, dt.18.12.2023 and for the

Financial year 2018-19 in DIN No.GST/36ALZPP1716H1ZS/19 for Rs.2,32,711/-, dt.23.04.2024 and for the Financial year 2019-20 in DIN No.GST/36ALZPP1716H1ZS/20 for Rs.9,72,433/-, without hearing the petitioner's explanation and claiming total amount of Rs.15,14,136/- after lapse of (07) years, even after filing all returns by the Petitioner firm long back which is illegal, arbitrary against to the principles of natural justice and consequently direct the Respondent No.4 to drop the proceedings on DIN No.GST/36A1ZPP1716H1ZS/18 for Rs.3,08,992/-, dt.18.12.2023 and for the Financial year 2018-19 in DIN No.GST/36ALZPP1716H1ZS/19 for Rs.2,32,711/-, dt.23.04.2024 and for the Financial year 2019-20 in DIN No.GST/36ALZPP1716H1ZS/20 for Rs.9,72,433/- and claiming total amount of Rs.15,14,136/- by considering the petitioner's representation dt.27.03.2025 to Respondent Nos.2 to 4

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to stay all further proceedings on the show cause notices issued by Respondent Nos.2 to 4 to the Petitioner firm for the financial year 2017-18 in DIN No.GST/36A1ZPP1716H1ZS/18 for Rs.3,08,992/-, dt.18.12.2023 and for the Financial year 2018-19 in DIN No.GST/36ALZPP1716H1ZS/ 19 for Rs.2,32,711/-, dt.23.04.2024 and for the Financial year 2019-20 in DIN No.GST/36ALZPP1716H1ZS/20 for Rs.9,72,433/-

Counsel for the Petitioner: SRI. PADALA PRAVIN KUMAR

Counsel for the Respondents: SRI T. CHAITANYA KIRAN AGP
REPRESENTING SRI SWAROOP OORILLA Special Govt Pleader for State Tax

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.11132 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Padala Pravin Kumar, learned counsel for the petitioner, seeks to withdraw the writ petition with the liberty to the petitioner to avail the remedy of statutory appeal.

2. Sri T. Chaitanya Kiran, learned Assistant Government Pleader representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, has no objection.

3. Accordingly, the writ petition is **dismissed as withdrawn** with liberty prayer for. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

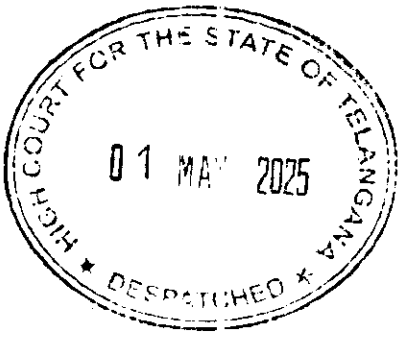
To,

1. One CC to SRI. PADALA PRAVIN KUMAR Advocate [OPUC]
2. Two CCs to SPECIAL GP for STATE TAX, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CD Copies

KKS
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HIGH COURT

DATED:15/04/2025



ORDER

WP.No.11132 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

(6)
kpa
28/4/25